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IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL/APPELLATE JURISDICTION
I.A.NOs.5,6,7,8,9 & I.A.NOs....
IN

CIVIL APPEAL NO(S). 5099/2006

M. SURENDER REDDY APPELLANT(S)
VERSUS
GOVT. OF A.P. AND ORS. RESPONDENT(S)

WITH
I.A. Nos. 34, 35, 36 & I.A. Nos..... in C.A. No.
5100/2006

I.A. Nos. 36, 37, 38, 39 & I.A. Nos.... in C.A. No.
5101/2006

R.P.(C) No. 2665/2015 In C.A. No. 5099/2006

R.P.(C) No. 2666/2015 In C.A. No. 5099/2006

CONMT.PET.(C) No. 732/2015 In C.A. No. 5099/2006

R.P.(C) Nos. 3953-3955/2015 In C.A. Nos. 5099/2006,
5100 & 5101/2006

R.P.(C) Nos. 3956-3958/2015 In C.A. Nos. 5099/2006,
5100 & 5101/2006

O R D E R

Permission to file the review petitions is granted. Applications for hearing in Open Court are allowed.

Heard learned counsel for the parties.

Delay in filing the review petitions is condoned. No ground for review is made out. The Review Petitions are dismissed accordingly.

As prayed, two months' time from today is granted to the A.P. Public Service Commission to comply with the judgment and Order dated 18.02.2015 passed by this Court in Civil Appeal No. 5099 of

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2006 etc. Interlocutory applications for extension of time stands disposed of accordingly.

Contempt Petition (C) No. 732/2015 in C.A. No. 5099/2006 is dismissed at present.

As prayed by Mr. V. Sridhar Reddy, learned counsel for the applicant, I.A. No. 8 in Civil Appeal No. 5099 of 2006 is permitted to be withdrawn.

The applications for impleadment are rejected.

Pending Interlocutory applications including unregistered Interlocutory applications stand disposed of.

.....J.
(V. GOPALA GOWDA)

.....J.
(ADARSH KUMAR GOEL)

NEW DELHI
JULY 29 , 2016

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ITEM NO.5 COURT NO.8 SECTION XIIIA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.NOs.5,6,7,8,9 & I.A.NOs.... in Civil Appeal No(s). 5099/2006

M. SURENDER REDDY Appellant(s)
VERSUS

GOVT. OF A.P. AND ORS. Respondent(s)
(For extension of time and impleadment and clarification and directions and office report)

WITH
I.A. Nos. 34, 35, 36 & I.A. Nos..... in C.A. No. 5100/2006

(For extension of time and impleadment and clarification and direction and Office Report)
I.A. Nos. 36, 37, 38, 39 & I.A. Nos.... in C.A. No. 5101/2006
(For extension of time and impleadment and clarification and directions and Office Report)
R.P.(C) No. 2665/2015 In C.A. No. 5099/2006
(With appln.(s) for permission to file review petition and c/delay in filing review petition and oral hearing hearing and ex-parte stay and Office Report)
R.P.(C) No. 2666/2015 In C.A. No. 5099/2006
(With appln.(s) for c/delay in filing review petition and oral hearing and exemption from filing c/c of the impugned judgment ex-parte stay and office report)
CONMT.PET.(C) No. 732/2015 In C.A. No. 5099/2006
R.P.(C) Nos. 3953-3955/2015 In C.A. Nos. 5099/2006, 5100 & 5101/2006
(With appln.(s) for c/delay in filing review petition and Office Report)
R.P.(C) Nos. 3956-3958/2015 In C.A. Nos. 5099/2006, 5100 & 5101/2006
(With appln.(s) for c/delay in filing review petition and Office Report)

Date : 29/07/2016 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

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For Appellant(s) Mr. Sanjay R. Hegde, Sr. Adv.
Mr. Venkateswara Rao Anumolu, Adv.
Mr. Prabhakar Parnam, Adv.
Mr. Shashwat Goel, Adv.
Mr. R. Basant, Sr. Adv.
Mr. B. Sridhar, Adv.
Mr. Anil Kumar Tandale, Adv.
Mr. D. Vidyanandan, Adv.
Mr. V. N. Raghupathy, Adv.
Mr. P. Vishwanath Shetty, Sr. Adv.
Mr. J. Ramchandra Rao, Advocate General
Mr. P. Venkat Reddy, Adv.
Mr. Prashant Kumar Tyagi, Adv.
For M/s. Venkat Palwai Law Associates, Adv.
For Respondent(s)/ Mr. Collin Gonsalves, Sr. Adv.
(Applicant-A.P.Public Mrs. Anjani Aiyagari, Adv.
Service Commission) Mr. Ram Lal Roy, Adv.
Mr. Ashok Kumar Juneja, Adv.
Mr. Chand Qureshi, Adv.
Mr. Vijendra Kasana, Adv.
Mr. S. Udaya Kumar Sagar, Adv.
Mr. Naveen R. Nath, Adv.
Mr. P. Vishwanath Shetty, Sr. Adv.
Mr. J. Ramchandra Rao, Advocate General
Mr. P. Venkat Reddy, Adv.
Mr. Prashant Kumar Tyagi, Adv.
For M/s. Venkat Palwai Law Associates, Adv.
Mr. Guntur Prabhakar, Adv.
Ms. Prerna Singh, Adv.
Mr. V. Sridhar Reddy, Adv.
Mr. Abhijit Sengupta, Adv.
Mr. R. Santhnan Krishnan, Adv.
Ms. Rasmita Srinivas, Adv.
Mr. C. S. N. Mohan Rao, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Permission to file the review petitions is granted. Applications for hearing in Open Court are

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allowed.

Heard learned counsel for the parties.

Delay in filing the review petitions is condoned. No ground for review is made out. The Review Petitions are dismissed accordingly.

As prayed, two months' time from today is granted to the A.P. Public Service Commission to comply with the judgment and Order dated 18.02.2015 passed by this Court in Civil Appeal No. 5099 of 2006 etc. Interlocutory applications for extension of time stands disposed of accordingly.

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The applications for impleadment are rejected.

Pending Interlocutory applications including unregistered Interlocutory applications stand disposed of.

(S. K. RAKHEJA)

COURT MASTER (SUMAN JAIN)

COURT MASTER

(Signed order is placed on the file)